

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, COURT – II

Item No. 112
IB-1045(ND)2020
IA/1693/2021, IA/1837/2021

IN THE MATTER OF:

M/s. Rhydburg Pharmaceuticals Ltd. ... Applicant/Petitioner

Versus

Sanyog Healthcare Limited. ... Respondent

Under Section: 9 of IBC, 2016

Order delivered on 26.04.2021

CORAM:

**SHRI. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (J)**

**SHRI L.N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT:

Adv Abhishek Devgan for Resolution Professional

ORDER

IA/1693/2021-By filing this IA, the applicant/RP has submitted information regarding constitution of the COC. The same is taken on record subject to just exceptions.

With this, the present IA stands closed.

IA/1837/2021- List the matter on 17th May 2021. In the meantime, the RP is directed to file an additional affidavit to show that the persons, whose claims were received after the last date (of submission of such claims)and accepted by the Resolution Professional, have also been informed about the appointment of Authorized Representative.

**Sd/-
(L. N. GUPTA)
MEMBER (T)**

**Sd/-
(ABNI RANJAN KUMAR SINHA)
MEMBER (J)**

(Sapna)

(Sapna)